



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 146

Shillong, Friday, August 23, 2024

1st Bhadra, 1946 (S. E.)

PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 23rd August, 2024.

No.LB.93/LA/2024/2. – The Meghalaya Identification, Registration (Safety & Security) of Migrant Workers (Amendment) Bill, 2024, introduced in the Meghalaya Legislative Assembly on the 23rd August, 2024 together with the statement of Objects and Reasons is published under Rule 71 of The Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA IDENTIFICATION, REGISTRATION (SAFETY & SECURITY) OF
MIGRANT WORKERS (AMENDMENT) BILL, 2024**

A

BILL

**to amend the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers
Act, 2020 (Act No. 14 of 2020)**

Be it enacted by the Legislature of the State of Meghalaya on the Seventy Fifth Year of the Republic of India.

**Short title and
Commencement**

1. (1) This Act may be called the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers (Amendment) Act, 2024.
(2) It shall come into force from the date of publication in the official Gazette.

Amendment of section 2

2. In Section 2 of the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act, 2020 (hereinafter referred to as the principal Act), after the existing clause (k), the following new clause (I) shall be inserted, namely, - " (I) " Inspector" means the Inspector appointed by the Government for the purpose of enforcing the provisions of this Act."

**Insertion of section 3A Duties of
the Registering Officer**

3. After Section 3 of the Principal Act, the following new Section 3A shall be inserted, namely, -

"3A.(1)The Registering Officers, within the limits of their jurisdiction, shall be responsible for imposing penalties for any contravention under the Act.

(2) The Registering Officers may appoint any Subordinate officers under their control, to assist in the enforcement of the Act."

Insertion of Proviso in section 4

4. In section 4 of the Principal Act, after sub-section (2), the following proviso shall be added, namely, -

"Provided that notices are issued by the competent authority, i.e., the Registering Officer, or any other subordinate officers appointed, under whose jurisdiction the establishment falls, to the offending employer/owner and after a period of 7 (seven) days from the date of receipt of such notice, failure to comply to such notice shall render him liable to a further fine the amount of which shall not be less than Rupees five thousand and may extend upto Rupees one lakh. Notwithstanding above, repeated failure to register shall invite a simple imprisonment to a term upto 3 (three) months."

STATEMENT OF OBJECT AND REASONS

The Proposed Bill namely the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers (Amendment) Bill, 2024 is to enhance clarity and ensure that the provisions of the Act are strengthened for better implementation and compliance.

Hence the Bill.

(
Minister in Charge)

(ANDREW SIMONS)
Commissioner & Secretary,
Meghalaya Legislative Assembly

FINANCIAL MEMORANDUM

There will be no expenditure to be incurred from the consolidated fund of the state.

MEMORANDUM OF DELEGATED LEGISLATION

The Act empowers the Government to make rules and the delegations are in normal character.



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NOTIFICATION

The 23rd August, 2024.

No.LB.96/LA/2024/2. – The Meghalaya Town and Country Planning (Amendment) Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 23rd August, 2024 together with the statement of Objects and Reasons is published under Rules 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA TOWN AND COUNTRY PLANNING (AMENDMENT) BILL, 2024**A****BILL**

To amend the Meghalaya Town and Country Planning Act, 1973 (the Assam Town and Country Planning Act, 1959), as amended and adapted by Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Sixth Year of the Republic of India as follows:-

**Short title and
Commencement**

1. (1) This Act may be called the Meghalaya Town and Country Planning (amendment) Act, 2024.
- (2) It shall come into force at once.

**Amendment of sub section (1)
of Section 8-B.**

2. After clause (a) of sub-section (1) of Section 8-B a new clause
" (a) (i) " shall be inserted as follows;
" (a) (i) Deputy Chairman(s) and Executive Member(s) as may be notified by the State Government from time to time".

(SNIAWBHALANG DHAR)

Dy. Chief Minister
Urban Affairs Department

(ANDREW SIMONS)

Commissioner & Secretary,
Meghalaya Legislative Assembly



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NOTIFICATION

The 23rd August, 2024.

No.LB.98/LA/2024/2. – The Meghalaya Farmers’(Empowerment) Commission (Amendment) Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 23rd August, 2024, together with the statement of Objects and Reasons is published under Rule 71 of Rules of the Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION
(AMENDMENT) BILL, 2024**

A

BILL

further to amend the Meghalaya Farmers' (Empowerment) Commission Act, 2019.

Be it enacted by the Legislature of the State of Meghalaya in the seventy sixth year of the Republic of India as follows: -

**Short title and
Commencement**

1. (1) This Act may be called the Meghalaya Farmers' (Empowerment) Commission (Amendment) Act, 2024.
- (2) It shall extend to the whole State of Meghalaya.
- (3) It shall come into force from the date of the publication in the Official Gazette.

**Amendment of Chapter II
Section 4(1).**

2. The words "sixty five" appearing in proviso to sub-section (1) of Section 4 shall be substituted by the word "seventy"

**(M. AMPAREEN LYNGDOH)
Minister i/c
Department of Agriculture & Farmer Welfare
Govt. of Meghalaya**

**(ANDREW SIMONS)
Commissioner & Secretary,
Meghalaya Legislative Assembly**



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MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 23rd August, 2024.

No.LB.99/LA/2024/2. – The Meghalaya State Housing Board Repealing Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 23rd August, 2024. Together with the statement of Objects and Reasons is published under Rule 71 of Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA STATE HOUSING BOARD REPEALING BILL 2024.
(As passed by the Assembly)

A

BILL

to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No.6 of 1986)

Whereas it is expedient to repeal the Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986)

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

**Short title of
Commencement**

1. (1) This Act shall be called the Meghalaya State Housing Board Repealing Act, 2024.
- (2) It shall come into force from date of notification in the Official Gazette.

Repeal & Saving

2. (1) The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Repealed Act, shall be deemed to have been done or taken under the provisions of the Act, so repealed.

STATEMENT OF OBJECTS AND REASONS

The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986), was enacted to provide for the establishment of a State Housing Board for the development of Housing infrastructure in Meghalaya. The said Act has been in operation for more than three decades and despite its intentions, has failed to achieve its objectives due to various reasons, including but not limited to inadequate funding and resources, failure to address the growing housing needs of the people of Meghalaya, inefficient management and functioning of the Board, lack of transparency and accountability and overlapping of functions with other government agencies. The then Honourable Chief Minister in a meeting chaired by him on 4th December, 2014 had decided to wind up the board and issued an advisory accordingly. The Accountant General had raised objections to the continued existence of the defunct board despite directions of the PAC since 2017. The Cabinet had earlier concurred to the proposal for dissolution of the **Meghalaya State Housing Board and to repeal The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No 6 of 1986)** *vide* I/D No.49, dt. 10th July, 2024 Agenda Item No.53/2024.

Hence the Bill to Repeal of The Meghalaya State Housing Board Act, 1986 (Meghalaya Act No. 6 of 1986) approved by Cabinet *vide* ID No. 60 Agenda Item No.75/2024 and to also provide for consequential effects thereof.

MARCUIZE MARAK,
Minister I/C Housing Department

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.



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PART-V
GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 23rd August, 2024.

No.LB.101/LA/2024/3. – The Meghalaya Goods and Services (Amendment) Bill, 2024 introduced in the Meghalaya Legislative Assembly on the 23rd August, 2024 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA GOODS AND SERVICES (AMENDMENT) BILL, 2024**A****Bill**

further to amend the Meghalaya Goods and Services Tax Act, 2017

Be it enacted by the Legislature of the State of Meghalaya in the Seventy fifth year of the Republic of India as follows:-

- Short title and Commencement** 1. (1) This Bill may be called the Meghalaya Goods and Services Tax (Amendment) Bill, 2024.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
- Amendment of section** 2. 2. In the Meghalaya Goods and Services Tax Act, 2017 (hereinafter referred to as the Meghalaya Goods and Services Tax Act), in Section 2 for clause (61), the following clause shall be substituted, namely:-
- (61) "Input Service Distributor (ISD) means an office of the supplier of goods or services or both which receives tax invoices towards the receipt of input services, including invoices in respect of services liable to tax under sub-section (3) or sub-section (4) of Section 9, for or on behalf of distinct persons referred to in Section 25, and liable to distribute the input tax credit in respect of such invoices in the manner provided in Section 20;
- Substitution of Section 20
Manner of distribution of credit
by Input Service Distributor.** 3. For Section 20 of the Meghalaya Goods and Services Tax Act, 2017 the following sections shall be substituted, namely:-
- "20 (1) Any office of the supplier of goods or services or both which receives tax invoices towards the receipt of input services, including invoices in respect of services liable to tax under sub-section (3) or sub-section (4) of section 9, for or on behalf of distinct persons referred to in section 25, shall be required to be registered as Input Service Distributor under clause (viii) of Section 24 and shall distribute the input tax credit in respect of such invoices.
- (2) The Input Service Distributor shall distribute the credit of State tax or integrated tax charged on invoices received by him, including the credit of State or integrated tax in respect of services subject to levy of tax under sub-section (3) or sub-section (4) of section 9 paid by a distinct person registered in the same State as the said Input Service Distributor, in such manner within such time and subject to such restrictions and conditions as may be prescribed.
- (3) The credit of State tax shall be distributed as State tax or integrated tax and integrated tax as integrated tax or State tax, by way of issue of a document containing the amount of input tax credit, in such manner as may be prescribed."

**Insertion of new Section
122A
Penalty for failure to
register certain machines
used in manufacture of
goods as per special
procedure.**

4.

After Section 122 of the Meghalaya Goods and Services Tax Act, the following section shall be inserted, namely:-

"122A.(1) Notwithstanding anything contained in this Act, where any person who is engaged in the manufacture of goods in respect of which any special procedure relating to registration of machines has been notified under Section 148, acts in contravention of the said special procedure, he shall, in addition to any penalty that is paid or is payable by him under Chapter XV or any other provisions of this Chapter, be liable to pay a penalty equal to an amount of one lakh rupees for every machine not so registered.

(2) In addition to the penalty under sub-section (1), every machine not so registered shall be liable for seizure and confiscation:

Provided that such machine shall not be confiscated where-

- (a) the penalty so imposed is paid; and
- (b) the registration of such machine is made in accordance with the special procedure within three days of the receipt of communication of the order of penalty."

STATEMENT OF OBJECTS AND REASONS

The Central Government has carried out amendments in the Central GST Act, 2017 *vide* Finance Act, 2024 (No. 8 of 2024) Correspondingly the States are also required to make amendments to their respective State GST Act. Therefore, the Meghalaya Goods and Services Tax Act, 2017 (Act No. 10 of 2017), requires to be amended based on the recommendations of the GST Council to enable amongst other things on the following:

- (a) Manner of distribution of credit by Input Service Distributor.
- (b) Penalty for failure to register certain machines used in manufacture of Goods as per special procedure.

Hence this Bill.

Minister-in-charge

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

DELEGATED LEGISLATION AND FINANCIAL MEMORANDUM

The provisions of this Bill when enacted and enforced will be administered by the staff of the Taxation Department and no additional expenditure will be necessary for the purpose.

Minister-in-charge